

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 113**  
**173/241-242/PB/2019**

**IN THE MATTER OF:**

Emaar Holding II	....	Applicant/petitioner
Vs.		
Emaar MGF Land Ltd. & Ors.	....	Respondent

**Order under Section 241-242.**

**Order delivered on 19.03.2021**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-	Mr. SN Mookherjee, Sr. Adv., Mr. Dheeraj Nair, Adv, Mr. Kumar Kislay, Adv, Mr. Angad Baxi, Adv., Mr. Naman Chaudhary, Adv.
For the respondent	Dr. U K Chaudhary, Sr. Adv., Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr. Aditya Bisht, Mr. Satyam Roy, Adv. For R-2,3,4 & 8 Mr. Sajan Poovayya, Sr. Adv. with Mr. Kunal Sinha, Adv., Ms. Raksha Agrawal, Adv. and Mr. Shikhar Maniar, Adv. for Respondent No.1

**ORDER**

List the matter for hearing on 15<sup>th</sup> and 16<sup>th</sup> April 2021.

—sd—

**(B.S.V PRAKASH KUMAR)**  
**PRESIDENT**

—sd—

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

19.03.2021  
Deepak